

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.322/TL/2023**

Subject : Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Gurgaon Palwal Transmission Limited for Transmission Project to be constructed through Regulated Tariff Mechanism (RTM).

Petitioner : Gurgaon Palwal Transmission Limited (GPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 14 Ors.

Date of Hearing : 29.1.2024

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, GPTL  
Shri Rahee Kohli, Advocate, HVPNL  
Shri Yatin Sharma, CTUIL

**Record of Proceedings**

At the outset, the representative of Respondent, CTUIL, submitted that CTUIL has already written to the Ministry of Power, Government of India, seeking necessary clarification on the requirement of approval of the ISTS Projects by the Central Government under the Transmission Planning Rules vis-à-vis the ISTS Projects approved by the NCT and/or CTUIL and upon receiving such clarification from the Ministry of Power, CTUIL will immediately file it on an affidavit in the matter.

2. Learned counsel for Respondent No. 16, Haryana Vidyut Prasaran Nigam Limited (HVPNL), sought liberty to file a reply in the matter.

3. In response, the learned counsel for the Petitioner submitted that the Respondent, HVPNL, had already been afforded an opportunity to file a reply in the matter keeping in view that the Commission is yet to issue an order under Section 15(5) of the Electricity Act, 2003, inviting the suggestions/objections, on the proposal to grant of the transmission licence to the Petitioner, HVPNL will have an opportunity to file its reply after the passing of such order by the Commission. Learned counsel, accordingly, requested the Commission to reserve the matter for order. Learned counsel added that the present proceedings for the grant of transmission licence may not be delayed awaiting the CTUIL's affidavit furnishing the Ministry's clarification.

4. Considering the submissions made by the learned counsel for the Petitioner and Respondent, HVPNL and the representative of CTUIL, the Commission permitted the CTUIL to file the clarification issued by the Ministry of Power, if any, within two weeks. The Commission also permitted the Respondent, HVPNL to file its



reply within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. It was agreed by the learned counsels that any formal hearing is not required.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**